

In the said Criminal Rules of Practice and Circular Orders, 1958 in Chapter XI, under heading “Disposal of Property”, the rule shall be added after rule No.297:-

Rule 297-A

Disposal of unclaimed properties

(1)

(2)

(1) In the case of unclaimed properties dealt with under Section 458 of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974), if no person establishes his claim to such properties within six months from the date of proclamation in the District Gazette, the Magistrate empowered by the State Government may sell the properties in Court auction and credit the sale proceeds to the Government;

(2) If any person establishes his right to the sale proceeds at a later stage, the amount may be refunded to him following the procedure for refund of fine.”

P.Dis.No.151/85

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